

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-50/1997/5607/A**

From :- Shri Kaushik Kumar Sharma,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Arunima Deka,  
Principal Judge, Family Court,  
Barpeta

Dated Guwahati, the 19<sup>th</sup> September, 2019.

Sub:- **Station leave permission.**

Ref:- Your letter No. F.C.(B)/2019/685 dtd. 17.09.2019

Madam,

With reference to the above, I am directed to inform you that, your prayer for station leave permission, w.e.f. the evening of 18.09.2019 till the morning of 24.09.2019, has been granted. Further, you are permitted to use your official vehicle for to and fro Journey from Barpeta to Guwahati, at your own cost. The Counsellor, Family Court, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

sdt-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-50/1997/5608/A, dated 19.9.19

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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